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O.A. No. 595 of 2011

Dipti Ku. Mohanta.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 11.10.2011

CORAM:

Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. G. Satpathy, L.d. Counsel for the applicant and Mr. S.B.Jena, L.d. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant has already filed one representation ventilating his grievance on 20.06.2010, which has been annexed at Annexure-A/10 to this O.A.

3. Shri Jena, L.d. A.S.C. appearing for the Respondents is unable to give any upto date status report regarding the said representation filed on 20.06.2010.

4. Therefore, without going into the merit of the case, I dispose of this O.A. directing Chief Post Master General, Orissa Circle (Respondent No.2) to consider and dispose of the representation dated 20.06.2010 by way of reasoned and speaking order taking into consideration the earlier order dated 23.03.2003 passed by this Tribunal in

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O.A. 341/99 within a period of 60 days from the date of receipt of a copy of this order.

5. With the above observation and direction, this O.A. stands disposed of.

6. Let the copy of this order, along with copy of the paper book, be sent to Respondent No.2.

Allet
MEMBER(Judl.)

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